COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 13 OF 2017 & IA NO. 696 OF 2016 & IA NO. 319 OF 2017

Dated: 3rd May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Indian Wind Power Association (IWPA) Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission

& Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Abhishek Raj

Counsel for the Respondent(s) : Mr. S. Venkatesh

Mr. Varun Singh Mr. Pratyush Singh

Mr. Natabrata Bhattachary Ms. Aditi MOhapatra for R-1

Mr. Ganesh Umapathy Mr. Aditya Singh a/w

Mr. Purushaindra Kaurav (Rep.) for R-2

Mr. Parinay Shah

Ms. Mandakini Ghosh for R-3

<u>ORDER</u>

IA NO. 319 OF 2017

(Appl. for condonation of delay in filing reply)

Delay in filing the reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 13 OF 2017

Issue fresh notice to Respondent No.4. Dasti, in addition, is permitted.

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Learned counsel for the State Commission states that the State Commission does not wish to file any reply. Learned counsel for the respondent No.3 seeks a week's time to file reply. He may file the same on or before 11.05.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 09.06.2017 after serving copy on the other side.

List the matter on <u>27.07.2017</u>. In the meantime, pleadings be completed.

(I.J. Kapoor) Technical Member ts/kt (Justice Ranjana P. Desai) Chairperson